

Appropriation (Railways) No. 5 Act, 2008

32 of 2008

[30 December 2008]

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Appropriation (Railways) No. 5 Act, 2008

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An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2008-09 for the purposes of Railways. Be it enacted by Parliament in the Fifty-ninth Year of the Republic of India as follows:-

1. Short Title :-

This Act may be called the Appropriation (Railways) No. 5 Act, 2008.

2. Issue Of Rs. 1701,00,00,000 Out Of The Consolidated Fund Of India For The Financial Year 2008-09 :-

From and out of the Consolidated Fund of India there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of one thousand seven hundred one crore rupees towards defraying the several charges which will come in course of payment during the financial year 2008-09, in respect of the services relating to Railways specified in column 2 of the Schedule.

3. Appropriation :-

The sums authorised to be paid and applied from and out of the Consolidated Fund of India by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE 1

THE SCHEDULE

(See sections 2 and 3)

1	2	3		
No. of Vote	Services and purposes	Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
16.	Assets--Acquisition, Construction and Replacement Other Expenditure	1701,00,00,000		1701,00,00,000
	Total	1701,00,00,000		1701,00,00,000